

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 102
385/252/ND/2020

IN THE MATTER OF:
M/s. SKS Power Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section
Under Section 252

Order delivered on 20.11.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Ashutosh Gupta, Mr. Gaurav
Rana and Mr. Abhishek Aggarwal,
Advocates.

For the ROC

Mr. Raghuvveer Kapur, Advocate
:Ms. Mitika, AROC

For the Income Tax Department

:

ORDER

Heard the submissions made by the Learned Counsel for Appellant.
Serve notice on the Respondents within two weeks. The Learned Counsel for
the Appellant is directed to take steps for filing the last three years' Income Tax
returns. Matter is adjourned to 21.12.2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)